

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**COURT NO. IV, NEW DELHI**

**Item No. 138  
(IB)-1226(ND)2019**

**Under Section: 7 of IBC.**

**In the matter of:**

Ashish Bankar

**....Applicant**

Vs.

M/s Nu Tek India Ltd

**....Respondent**

**Order delivered on 09.07.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)  
SHRI PRADEEP R. SETHI  
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Pulkit Tare, Adv.

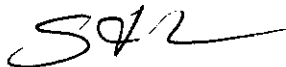
Mr. Mohit Kumar Bafna, Adv.

For the Respondent

:

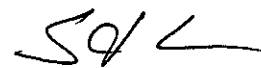
**ORDER**

Learned counsel for the applicant states that reply is received and rejoinder is not required to be filed. List for arguments on 21.08.2019.



**(PRADEEP R. SETHI)  
MEMBER (TECHNICAL)**

Mukesh



**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**